

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 58/TT/2018

Coram:

**Shri P. K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order : 07.05.2018

In the matter of:

Approval of transmission tariff from COD to 31.3.2019 for 400 kV D/C (Quad) Kurukshetra-Jind transmission line alongwith associated bays under "Transmission System Strengthening in WR-NR Transmission Corridor for IPPs in Chhattisgarh" under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited
Vidyut Bhawan, Vidyut Marg,
Jaipur - 302005
2. Ajmer Vidyut Vitran Nigam Limited
132 kV GSS RVPNL Sub-station Building
Caligiri Road, Malviya Nagar, Jaipur -302017.
3. Jaipur Vidyut Vitran Nigam Limited
132 kV GSS RVPNL Sub-station Building
Caligiri Road, Malviya Nagar, Jaipur -302017.



4. Jodhpur Vidyut Vitran Nigam Limited
132 kV GSS RVPNL Sub-station Building
Caligiri Road, Malviya Nagar, Jaipur -302017.
5. Himachal Pradesh State Electricity Board
Vidyut Bhawan
Kumar House Complex Building II
Shimla-171004
6. Punjab State Electricity Board
Thermal Shed TIA,
Near 22 Phatak, Patiala-147001
7. Haryana Power Purchase Centre
Shakti Bhawan, Sector-6
Panchkula (Haryana) 134 109
8. Power Development Department
Government of Jammu & Kashmir
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Limited
(Formerly Uttar Pradesh State Electricity Board)
Shakti Bhawan, 14, Ashok Marg
Lucknow - 226 001
10. Delhi Transco Ltd.
Shakti Sadan, Kotla Road,
New Delhi-110002
11. BSES Yamuna Power Ltd.
BSES Bhawan, Nehru Place,
New Delhi.
12. BSES Rajdhani Power Ltd.
BSES Bhawan, Nehru Place,
New Delhi
13. North Delhi Power Ltd.
Power Trading and Load Dispatch Group
Cennet Building, Adjacent to 66/11 kV Pitampura-3



Grid Building, Near PP Jewellers
Pitampura, New Delhi-110 034.

14. Chandigarh Administration
Sector -9, Chandigarh.
15. Uttarakhand Power Corporation Ltd.
Urja Bhawan, Kanwali Road,
Dehradun.
16. North Central Railway,
Allahabad.
17. New Delhi Municipal Council
Palika Kendra, Sansad Marg,
New Delhi-110002.
18. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Rampur
Jabalpur-482 008
19. Madhya Pradesh Power Transmission Company Limited,
Shakti Bhawan, Rampur
Jabalpur-482 008
20. Madhya Pradesh Audyogik Kendra
Vikas Nigam (Indore) Ltd.
3/54, Press Complex, Agra-Bombay Road,
Indore-452 008.
21. Maharashtra State Electricity Distribution Company Limited,
Hongkong Bank Building, 3rd Floor, Prakashgad,
M. G. Road, Fort, Mumbai-400 001.
22. Maharashtra State Electricity Transmission Company Limited,
Prakashganga, 6th Floor, Plot No. C-19, E-Block,
Bandra Kurla Complex, Bandra (E)
Mumbai-400 051.
23. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road,



Vadodara-390 007.

24. Gujarat Energy Transmission Corporation Ltd.
Sardar Patel Vidyut Bhawan,
Race Course Road,
Vadodara-390 007.
25. Electricity Department,
Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001
26. Electricity Department,
Administration of Daman and Diu,
Daman-396 210
27. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T., Silvassa-396 230
28. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013
29. Chhattisgarh State Power Transmission Co. Ltd.,
State Load Despatch Building Dangania, Raipur
Chhattisgarh-492 013
30. Chhattisgarh State Power Distribution Co. Ltd.,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013

....Respondents

For petitioner : Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Amit Yadav, PGCIL
Shri Rakesh Prasad, PGCIL

For respondents : Shri R. B. Sharma, Advocate, BRPL



ORDER

Power Grid Corporation of India Limited (PGCIL) has sought approval of transmission tariff of 400 kV D/C (Quad) Kurukshetra-Jind transmission line alongwith associated bays under “Transmission System Strengthening in WR-NR Transmission Corridor for IPPs in Chhattisgarh” from COD to 31.3.2019 in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. The instant assets was scheduled to be put into commercial operation on 20.3.2018 as per the Investment Approval dated 24.6.2014. However, the asset was put into commercial operation on 11.12.2017 and there is no time over-run. The petitioner has claimed the tariff based on estimated expenditure incurred up to COD and additional capitalization incurred from COD to 31.3.2019 in respect of the instant asset. The capital cost claimed by the petitioner for the instant asset is as follows:-

Approved apportioned cost (FR)	Expenditure incurred upto COD	Additional Capital Expenditure			Total estimated cost
		COD to 31.3.2018	2018-19	2019-20	
30635.20	22221.56*	2444.20	3019.05	819.46	28504.27

*As per anticipated COD of 1.11.2017.

The estimated completion cost of the instant asset is within the FR approved apportioned cost. Thus, there is no cost over-run in case of the instant assets.



3. During the hearing on 24.4.2018, the representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC charges.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. The petitioner has claimed transmission tariff of ₹1262.45 lakh (pro-rata) and ₹4511.65 lakh for the years 2017-18 and 2018-19 respectively for the instant asset. After carrying out preliminary prudence check of the AFC claimed by the petitioner and



taking into consideration the actual COD of 11.12.2017, the Commission has decided to allow ₹1073.08 lakh and ₹3834.90 lakh for the years 2017-18 and 2018-19 in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC computation.

6. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

7. The petitioner is directed to submit the reasons for time over-run and chronology of time over-run alongwith documentary evidence, if any, in the following format on affidavit with an advance copy to the beneficiaries by 18.5.2018:-

Sl. No.	Activity	Schedule		Actual		Remarks if any
		From	To	From	To	
1.	Investment approval by board	-		24.6.20147		
2.	LOA					
3.	Supplies					
4.	Foundation					
5.	Tower erection					
6.	Stringing					
7.	Testing & Commissioning					



8. The respondents are directed to file their reply by 1.6.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 11.6.2018. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

9. The petition shall be listed on 19.7.2018 for final hearing.

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(A. S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(P. K. Pujari)
Chairperson

